

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Service Tax Appeal No. 89363 of 2018

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/542/17-18 dated 28.11.2017 passed by the Commissioner(Appeals) of CGST & Central Excise, Nagpur)

M/s G R Engineering

.....Appellant

Plot No. 40 3rd Floor Dattatraya
Gruh Noirman Society
Manish Nagar,
Nagpur, Maharashtra
440015

VERSUS

C.C.E. & S.T., NAGPUR

.....Respondent

P.O Box 81,
Telangkhedi Road...Civil Lines,
Nagpur,
Maharashtra-440001

APPERANCE:

None for the Appellant
Mr. Dilip Shinde, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86702 / 2021

Date of Hearing: 26.08.2021

Date of Decision: 26.08.2021

PER: AJAY SHARMA

None for the Appellant. Learned Authorised Representative appearing on behalf of Revenue submits that on earlier occasions also none appeared on behalf of appellant on any date of hearing. With the assistance of Learned Authorised Representative, I have

gone through the case records and found his submission to be correct. Not only that on 26/02/2020 also when no one appeared on behalf of Appellant, a last opportunity was granted to the Appellant for appearance despite that there is no appearance on behalf of the Appellant on subsequent two dates of hearing and today is the third date of hearing after that date when last opportunity was granted. It appears that the Appellant is not interested in pursuing this appeal. Therefore, as per Rule 20 of Customs, Excise & Service Tax Appellate Tribunal (Procedure) Rules, 1982 the appeal is dismissed for non-prosecution, with liberty to apply for recalling the order within a reasonable period.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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